

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No. 73 /2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd March, 2017, 10.30 A.M

Name of the Company		Surendra Kumar Joshi -Versus- Rei Agro Limited	
Under Section		9	I.B.C
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) MR JISHNU CHOWDHURY, ADV
2) MR SIDHARTHA SHARMA, ADV
3) MS SWAPNA CHOURBEY, ADV
4) MS NAMRATA BASU, ADV

} Petitioner

P 3/03/2017

- 1) MS. MEENAKSHI MANOT, ADV. } Respondent

Manot
3/3/17

ORDER

Ld. Counsels for the petitioner and the respondent are present.

Ld. Counsel for the Operational Creditor stated order has been passed for initiation of Corporate Insolvency Resolution Process and since meeting of Committee of Creditors is to be convened and report of the meeting is to be submitted before the Tribunal. Prayer has been made for granting at least 30 days' time. Prayer is allowed.

List the matter on 03/04/2017 for further proceedings. IRP is directed to submit his report about the progress in the ^{mean}time ^{matter}.


(S. Vijayaraghavan)
Member (T)


(Vijai Pratap Singh)
Member (J)